

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 2

IA 155/2022 CA 617/2022 CP/3638(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **28.11.2022**

NAME OF THE PARTIES: - **Union of India**
VS
Infrastructure Leasing and
Financial Services Ltd. & Ors.

Appearance (via video-conference):

For SFIO : Adv. Pradeep Yadav
For Union of India : Mr. Aditya Sikka a/w Ms.
Vasudha Vijaysheel

Section 7 of the IBC, 2016

ORDER

CA 617/2022

This CA bearing No. 614/2022 filed by the Serious Fraud Investigation Office (SFIO) seeking extension of time of four months to complete the Investigation and to submit the report of ICLL. Ld. Counsel appearing for the Serious Fraud Investigation Office (SFIO) submits that initially, four months time was granted in terms of Order dt. 12.12.2021, thereafter again this Bench granted three months in terms of Order dt. 08.07.2022. This matter was again came up for grant of extension on 29.08.202. This Hon'ble Bench was pleased to grant further time to complete the process and submit the report by 23.11.2022. Ld. Counsel appearing for the Serious Fraud Investigation Office (SFIO) present and submits the investigation is at the advance stage and the same is likely to be completed till 15.01.2023. Having considered the submissions of Ld. Counsel appearing for the SFIO and on perusal of the averments made in the application. This Bench is satisfied Accordingly, time as requested is extended up to 15.01.2023 to complete the investigation of ITNL and to submit a report in sealed cover. With the aforesaid observations CA bearing no. 617/2022 is allowed and disposed of. No Order is called for.

IA 155/2022

Applicant is directed to issue Notice to the Respondent, Personal Guarantor, intimating the next date of hearing by all available means (i.e. Speed Post, e-mail, etc.) and to place on record Affidavit of Service enclosing therewith proof

of service of Notice on the Respondent, Personal Guarantor, at least two days before the adjourned date. The petitioner is directed to serve a copy of the main Company Petition to the Corporate Debtor if not served earlier. List this application on Board on 20.12.2022.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)